

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4049
ANSWERED ON:07.08.2014
INFRASTRUCTURE PROJECTS
Singh Shri Ravneet

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Ministry has received any proposal from the Department of Industrial Policy and Promotion (DIPP) to exempt infrastructure projects of the Government from the mandatory provision of consent of project-affected people per land acquisition;
- (b) if so, the details thereof;
- (c) the other suggestions made by DIPP;
- (d) whether Government proposes to change rules under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act to this effect; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a), (b) and (c) No proposal from Department of Industrial Policy and Promotion has been received on the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 after it came into force on 1st January, 2014.
- (d) and (e) The Rules under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 have not been finalized.